

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH: ALLAHABAD.

FRIDAY, THIS THE 22ND DAY OF DEEMBER, 2006

QUORUM : HON. MR. K. ELANGO, J.M.

ORIGINAL APPLICATION NO.1413 OF 2006

Santosh Kumar Sharma (C.P. Chaukidar, Suwansa, Allahabad), Son of, Late Shambhu Nath Sharma (Ex-C.P. Chaukidar), resident of, Village and Post Pure Kharag Rai, District Pratapgarh.

..... Applicant.

Counsel for applicant : Shri H.C. Shukla.

Versus

1. Union of India through the Director General (Posts), Ministry of Defence, Dak Bhawan, Sansad Marg, New Delhi.
2. The Chief Post Master General, U.P. Circle, Lucknow.
3. Post Master General, Allahabad Region, Allahabad.

..... Respondents.

Counsel for Respondents : Shri

ORDER

HON. MR. K. ELANGO, J.M.

The applicant was appointed on compassionate ground on 18.11.1999 against a group 'D' post as Chaukidar. He joined his service on 20.11.1999. Even though he was appointed on compassionate ground, no benefits are being given to him like a permanent employee for which the applicant made a representation dated 20.11.2006 before Respondent No.3 but till date, the representation has not been decided by the Respondent. Counsel for the applicant submits that he will be satisfied if the representation dated 20.11.2006 is decided by the Respondents by passing a speaking order.

K. Elango

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2. Under these circumstances, I am of the considered view that the interest of justice will be adequately met if the O.A. itself is treated as representation from the applicant and the same is decided by the Respondent No.3 under a definite schedule of time.

3. Accordingly, the Respondent No.3 is directed to treat the O.A. itself as representation from the applicant and consider and dispose of the same in accordance with law by passing a reasoned and speaking order within a period of two months from the date of receipt of a copy of this order.

4. It is open to the applicant that he can file fresh O.A. if he is aggrieved by the decision of the Respondents.

5. The O.A. is disposed of with the above direction. No order as to costs.

K. Elang
J.M.

Asthana/